

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/MP/2024 along with IA No.43/2024

- Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent, SLDC in computing the Deviation and Settlement Mechanism charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022 and Respondent's failure to rectify the same.
- Petitioner : Tadas Wind Energy Private Limited (TWEPL)
- Respondent : Karnataka Power Transmission Corporation Limited and Ors.
- Date of Hearing : **6.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Vidit Chauhan, Advocate, TWEPL
Shri V. M. Kannan, Advocate, KPTCL
Shri Shahbaaz Hussain, Advocate, KPTCL
Ms. Stephania Pinto, Advocate, KPTCL
Shri Sumanth Gowda, Advocate, KPTCL
Shri D. Gupta, Advocate, KPTCL
Shri Harimohana N, Advocate, KPTCL

Record of Proceedings

At the outset, learned proxy counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel.

2. Considering the above request, the Commission adjourned the matter.
3. The Petition along with IA will be listed for hearing on 'admission' on **10.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)